

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 258/2009

**Coram: 1. Shri S. Jayaraman, Member
2. Shri M.Deena Dayalan, Member**

Date of Order: 25.5.2012

IN THE MATTER OF

Approval of tariff of Vindhyachal Super Thermal Power Station, Stage-II (1000 MW) for the period from 1.4.2009 to 31.3.2014.

And

IN THE MATTER OF

Corrigendum to order dated 26.12.2011

And

IN THE MATTER OF

NTPC Ltd, New Delhi
Vs

...Petitioner

1. Madhya Pradesh Power Trading Ltd, Jabalpur
2. Maharashtra State Electricity Distribution Company Ltd, Mumbai
3. Gujarat Urja Vikas Nigam Limited, Vadodara
4. Chhattisgarh State Power Distribution Company Ltd, Raipur.
5. Electricity Department, Govt. of Goa, Panaji, Goa
6. Electricity Department, Administration of Daman & Diu, Daman
7. Electricity Department Administration of Dadra and Nagar Haveli, Silvassa

...Respondents

Corrigendum

This petition had been filed by the petitioner, NTPC, for approval of tariff for Vindhyachal STPS, Stage-II (1000 MW) for the period from 2009-14, and the Commission by its order dated 26.12.2011 determined the tariff of the said generating station.

2. Certain inadvertent clerical errors have been noticed in the said order which is corrected as under:

- (a) In line 29 of para 25, page 10, the words "*prior to its amendment*" appearing after Regulation 3(3) is deleted. Similarly, in line 37, of the said para, the sentence "*The*

Commission by its amendment dated 21.6.2011 has amended the said definition by excluding the phrase, subject to Regulation 9" stands deleted.

- (b) In the table under paragraph 58, the period '2004-09' is substituted as '2009-14'.
3. All the other terms contained in order dated 26.12.2011 remains unaltered.

Sd/-
[M.DEENA DAYALAN]
MEMBER

Sd/-
[S.JAYARAMAN]
MEMBER